At the All India Institute of Mental Health, Bangalore, 82 clinical psychologists have been trained so far. Out of these 54 have secured employment but details are not readily available.

It is not binding on the part of Government to offer jobs to the candidates after training. The bond merely stipulates that if any appointment is offered by the Government to the candidate within a period of 6 months after qualifying in the course, the candidate has to serve the Government for 3 years. Recruitment under the Central Government is done on the advice of the Union Public Service Commission and appointments cannot be offered in advance.

Acquisition of land near Shakurpur Village, Delhi

775. SHRI ABDUL GHANI: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) the total acreage of land acquired by the Delhi Administration near Shakurpur village on the Ring Road, Delhi;
- (b) whether the land has been allotted; if so, the names of the societies to which this land has been allotted, and the acreage of land which is still to be allotted:
- (c) the amount of compensation paid to the previous land-owners; and
- (d) whether there is any dispute between the Government and the previous land-owners regarding the quantum of compensation and acquisition; if so, the number of cases pending for decision?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRI MEHR CHAND KHANNA): (a) 542 acres.

- (b) The land/area acquired in Shakurpur Village has been allotted/allocated to the various agencies for development and disposal. These agencies also include about 23 cooperative house building societies in whose case the area to be allotted will depend upon the provisions of the zonal development plan. Their cases will be finalised after full premium has been paid by them and other formalities are completed.
- (c) In respect of 542 acres of land acquired in Shakurpur, an amount of Rs. 59,48,498 92 P has so far been awarded as compensation to the claimants. Out of this, a sum of Rs. 49,53,892.85 P has already been paid and the balance amount (Rs. 9,94,606.07 P) has been deposited in the Court of District Judge or the Delhi Treasury. The latter amount can be withdrawn by the parties under the orders of the Court.
- (d) There is no dispute, but it is open to a claimant to go in for a 'reference' to the District Judge under section 18 of the Land Acquisition Act, 1894, if he is not satisfied with the award given by the Land Acquisition Collector. Out of 71 'references' in this case, 24 have since been decided by the District Judge while the remaining are awaiting decision of that Court.

DREDGING OF JHELUM RIVER

776. SHRI GHULAM NABI UNTOO: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) when the dredging scheme under operation on the river Jhelum at Khadinar Baramulla in Kashmir valley will be completed;
- (b) what was the flow of water before the dredging scheme was put into operation and the flow of water at present;
- (c) what is the proposed expenditure of the dredging scheme on the Jhelum and what portion of it has been spent so far;

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- (d) whether any case of misuse of funds or embezzlement against any employee of the flood department working in Kashmir valley has come to the notice of Government; and
- (e) if the reply to part (d) above be in the affirmative, what action Government have taken against such employees?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) The scheme is expected to be completed in the Fifth Plan.

- (b) The flow in the river would vary from period to period. After the dredging operations carried out so far, the carrying capacity of the outfall channel has improved by about 20 per cent.
- (c) The scheme for the improvement of the outfall channel is likely to cost Rs. 12.50 crores, out of which about Rs. 5 crores have been spent to the end of 1965-66.
- (d) and (e) Certain cases of excess payments occurred in the Flood Control Department of Jammu & Kashmir Government and were referred to the Anti-corruption Commission of the State. Action taken against any employees is being ascertained from the State Government.

SHEERI PROJECT IN VALLEY OF KASHMIR

- 777. SHRI GHULAM NABI UNTOO: Will the Minister of IRRI-GATION AND POWER be pleased to state:
- (a) whether Government have taken any decision on Sheeri project for generating electricity in the Valley of Kashmir; and
- (b) if so, what is the proposed estimate and output of this project?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b) The Lower Jhelum Hydro-Electric Project in the Kashmir Valley which is also known as the Sheeri Project was approved by the

Planning Commission in 1964. This project involves installation of a total of 112 MW of generating capacity in two phases and is estimated to cost Rs. 17.44 crores. The Project is currently under execution and is expected to be completed during the Fifth Plan period.

to Questions

LATE DUTY ALLOWANCE

778. SHRI P. K. KUMARAN: Will the Minister of FINANCE be pleased to state:

- (a) the highest amount of late duty allowance claimed by any one Section among all the Departments of his Ministry during the first seven months of the current financial year; and
- (b) the steps taken to reduce the incidence of late duty allowance to these Sections?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) 8.006.95.

(b) Instructions already exist to ensure that all urgent work is finished the normal where possible, within working hours during the course of the day and the following working day. It is only in unavoidable circumstances and for important work which cannot be postponed to the next day, that overtime allowance is paid and that too if the overtime cannot be compensated by granting compensatory leave etc., as per orders. Orders of an officer not below the rank of Deputy Secretary are required to put the staff on overtime work.

HINDI KNOWING STAFF

779. SHRI P. K. KUMARAN: Will the Minister of FINANCE be pleased to state:

- (a) the categories of Hindi knowing staff, department-wise, in his Ministry who are paid bonus of any kind; and
- (b) whether any category of Hindi staff is not paid such bonus and if so, the reasons thereof?